

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).
9330-9333/2015

(Arising out of impugned final judgment and order dated 11/09/2015 in CRLAP No. 1154/2011, CRLAP No. 1246/2011, CRLAP No. 988/2011 and CRLAP No. 1298/2011 passed by the High Court of Judicature at Allahabad)

JYOTI NAGPAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. ETC. ETC.

Respondent(s)

(Office report for directions)

WITH SLP(Cr1) No. 9275-9276/2015
(Office report for directions)

Date : 11/07/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s) Mr. Abhay Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners is finally granted two weeks' time to comply with the office report dated 20th May, 2016.

(SAPNA BISHT)
SR.P.A.

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR